

MR. SPEAKER : You are irrelevant now. As I told you, once again the State Assembly is supreme. I can't interfere in that State, State Assembly's function.

PROF. SAIFUDDIN SOZ : You are not interfering, Sir. I don't want you to use the word 'interfere'.

MR. SPEAKER : Then kindly sit down.

PROF. SAIFUDDIN SOZ : But you kindly listen to me.

MR. SPEAKER : No, no. I can't. No reference can be made to any State Assembly.

(Interruptions)**

MR. SPEAKER : I can't allow the mention of the State Assembly here. Simple.

(Interruptions)

MR. SPEAKER : No, I Can't. Sit down. Now, Papers Laid, Shri H.K.L. Bhagat.

KUMARI MAMATA BANERJEE (Jadavpur) : Mr. Speaker, Sir, Miss Bano is a Naga daughter. She is a student of the Jamia Milia College. She has been manhandled by two Delhi Policemen.

MR. SPEAKER : Have you given anything ?

KUMARI MAMATA BANERJEE : I have given notice.

MR. SPEAKER : For what ?

KUMARI MAMATA BANERJEE : That she has been manhandled by Delhi policemen.

MR. SPEAKER : I will find out. You give me the notice.

KUMARI MAMATA BANERJEE : I have given the notice.

(Interruptions)

MR. SPEAKER : O.K. We will find out.

(Interruptions)

12.08 hrs.

PAPERS LAID ON THE TABLE
[English]

Annual Report and Review on the Working of National Federation of Cooperative Sugar Factories Ltd. New Delhi for 1983-84 and Statement for delay in laying these papers

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (S. BUTA SINGH) : I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1983-84.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1330/85]

Notification under Delhi Development Act, 1957 and Statement for delay in laying the Notification.

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI H.K.L. BHA-
GAT) :** I beg to lay on the Table :—

- (1) A copy of Notification No S.O. 546 (E) (Hindi and English versions) published in Gazette of India dated the 26th July, 1985 containing Corrigendum to Notification No. S.O. 404 (E) published in Gazette of India dated the 20th May, 1985 under section 58 of the Delhi Development Act, 1957.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) above.

[Placed in Library. See No. LT—
1331/85].

**Notifications under Sugar Undertaking
(Taking over of Management) Act,
1978**

**THE MINISTER OF FOOD AND
CIVIL SUPPLIES (RAO BIRENDRA
SINGH) :** I beg to lay on the Table a copy each of the following Notifications. (Hindi and English versions) under section 21 of the Sugar-Undertakings (Taking over of Management) Act, 1978 :—

- (1) S.O. 889 (E) published in Gazette of India dated the 28th November, 1984 regarding management of Ajudhia Sugar Mills, Raja-Ka-Sahaspur (U.P.).
- (2) S.O. 904 (E) published in Gazette of India dated the 7th December, 1984 regarding management of Keshoraipatan Sahkari Sugar Mills Limited, Keshoraipatan (Rajasthan) together with a corrigendum there to published in Notification No. S.O. 158 (E) in Gazette of India dated the 22nd February, 1985.

- (3) S.O. 905 (E) published in Gazette of India dated the 7th December, 1984 regarding management of Shree Sitaram Sugar Company Limited, Baitalpur (U.P.) together with a corrigendum—thereto published in Notification No. S.O. 159 (E) in Gazette of India dated the 22nd February, 1985.
- (4) S.O. 906 (E) published Gazette of India dated the 7th December, 1984 regarding management of Jijamata Sahkari Sakhar Karkhana Limited, Shankarnagar (Maharashtra).
- (5) S.O. 907 (E) published in Gazette of India dated the 7th December, 1984 regarding management of Deoria Sugar Mills Limited, Deoria (U.P.).
- (6) S.O. 61 (E) published in Gazette of India dated the 30th January, 1985 regarding management of Cauvery Sugar and Chemicals Limited, Cauvery Factory, Pattiyatalai (Tamil Nadu).
- (7) S.O. 62 (E) published in Gazette of India dated the 30th January, 1985 regarding management of Rai Bahadur Narian Singh Sugar Mills Limited, Lhaksar (U.P.).
- (8) S.O. 176 (E) published in Gazette of India dated the 4th March, 1985 regarding management of Seksaria Sugar Mills Limited, Babhnam (U.P.).
- (9) S.O. 231 (E) published in Gazette of India dated the 26th March, 1985 regarding management of Ajudhia Sugar Mills Limited, Raja-ka-Sahaspur (U.P.).
- (10) S.O. 232 (E) published in Gazette of India dated the 26th March, 1985 regarding management of Jijamata Sahkari Sakhar Karkhana Limited, Shankarnagar (Maharashtra).

(11) S.O. 233 (E) published in Gazette of India dated the 26th March, 1985 regarding management of Keshoraipatan Sahkari Sugar Mills Limited, Keshoraipatan (Rajasthan).

(12) S.O. 234 (E) published in Gazette of India dated the 26th March, 1985 regarding management Deoria Sugar Mills Limited, Deoria (U.P.).

(13) S.O. 235 (E) published in Gazette of India dated the 26th March, 1985 regarding management of Sree Sitaram Sugar Company Limited, Baitalpur (U.P.).

[Placed in Library. See No. LT—1332/85.]

Employees Provident Fund (Third Amendment) Scheme, 1985 and Notifications under Employees Provident Fund and Miscellaneous Provisions Act, 1952 and Government Resolution No. V. 24030/1/85—WB dated 17-7-1985.

THE MINISTER OF STATE OF THE
MINISTRY OF LABOUR (SHRI T.
ANJIAH) : I beg to lay on the Table—

(1) A copy of the Employees' Provident Funds (Third Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. G.S.R. 667 in Gazette of India dated the 13th July, 1985 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act 1952.
[Placed in Library. See No. LT—1333/85].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 20 of the Working Journalists and other Newspaper (Conditions of Service) and Miscellaneous Provisions Act 1955 :—

(i) S.R.O. 1958 published in Gazette of India dated the

27th April, 1985 containing Corrigendum to Notification No. S.R.O. 2428 published in Gazette of India dated the 16th September, 1975.

(ii) S.R.O. 1859 published in Gazette of India dated the 27th April, 1985 containing Corrigendum to Notification No. S.O. 889 (E) published in Gazette of India dated the 12th November, 1980.

[Placed in Library. See No. LT—1334/85].

(3) A copy of Government Resolution No. V. 24030/1/85—WB (Hindi and English versions) dated the 17th July, 1985 regarding setting up of Third Wage Board for the Sugar Industry.

[Placed in Library. See No. LT—1335/85].

12.10 hrs.

ESTIMATES COMMITTEE

[English]

Fifth Report

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Fifth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Fifty-ninth Report of the Committee (7th Lok Sabha) on the Ministry of Shipping and Transport—National Highways.

PUBLIC ACCOUNTS COMMITTEE

[English]

Tenth Report

SHRI E. AYYAPU REDDY (Kurnool) : I beg to present the Tenth Report (Hindi and English versions) of the